

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 124/9/NCLT/AHM/2017

Coram:

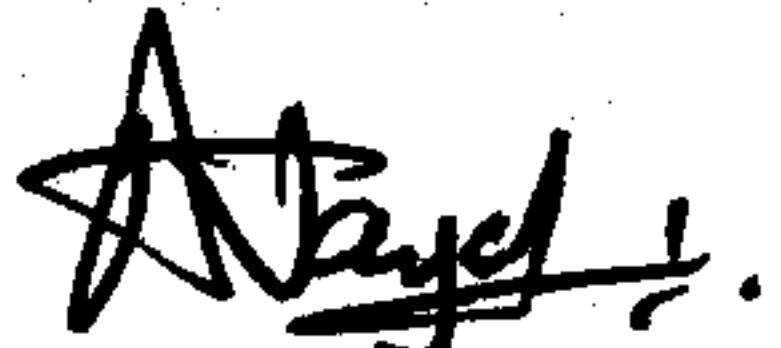
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

Name of the Company: Draft Air (India) Pvt Ltd.
V/s.
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	TIRTH NAYAK	ADV.	PETITIONERS	
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2.

ORDER

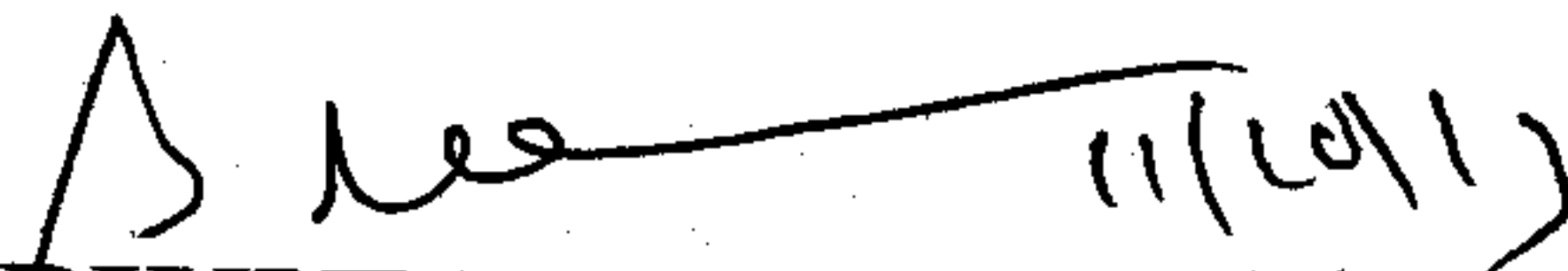
Learned Advocate Mr. Tirth Nayak present for Operational Creditor/ Applicant.
None present for Respondent.

Proof of copy of dispatch of application on Respondent filed.

Petitioner is directed to file section 9 (c) of code certificate and resolution of the Board of the applicant company.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 23.10.2017 for objections of Respondent and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of October, 2017.